

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00288/2017

Dated Wednesday the 7th day of March Two Thousand Eighteen

PRESENT

HON'BLE MR. R. RAMANUJAM, Member (A)

Mr. M.V.Subramanian,
No. 18, Lakshmi Homes,
Block C, Gopalan Kadai Road,
Iyayankutti Palaiyam,
Pondicherry – 9.Applicant

By Advocate M/s. S. Devie

Vs

The Director,
Jawaharlal Institute of Post Graduation,
Medical Education and Research,
Puducherry 605006.Respondent

By Advocate Mr. M. T. Arunan

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To call for the records relating to the transfer order dated 10.01.2017 in Office Memorandum No. Estt. 2 (7) 2009 passed by the respondent and the subsequent order dated 16.02.2017 confirming the transfer which was received by applicant on 18.02.2017 and to quash the same and consequently to direct the respondent to transfer the applicant either to the Canteen (Admin) Block or to the Canteen (Super Speciality Block) and to pass such further or other order as this Hon'ble Court may deem fit and proper in the circumstances of the case and thus render justice.”

2. When the matter is taken up for hearing, learned counsel for the applicant submits that relief sought by the applicant had been granted by the competent authority and as such, this OA had become infructuous.
3. Keeping in view the above submission, the OA is dismissed as infructuous.

**(R. Ramanujam)
Member(A)
07.03.2018**

SKSI